

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:652
ANSWERED ON:02.12.1999
BAN ON SALE AND TRANSFER OF LAND
CHANDRA NATH SINGH

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) Whether there is a ban on the sale of land;
- (b) if so, the details of land sold which was distributed under Section 74(4) of Delhi Land Reforms Act, 1954;
- (c) the manner in which the ownership of that land has been changed in the revenue records;
- (d) whether any notice has been served upon to Panchayat Department while transferring the ownership rights/land by the revenue department;
- (e) if so, the details thereof; and
- (f) the steps taken to abide the ban strictly?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI A. RAJA)

- (a) As per provisions of the Delhi Land Reforms Act, 1954, there is no ban on sale of land in Delhi.
- (b) Under Section 74(4) of the Delhi Land Reforms Act, 1954, Gaon Sabha land is not allotted but detailed procedure has been laid down for declaring an asami as Bhoomidar by the Revenue Assistant. However, Gaon Sabha land measuring 6869.5 acres was distributed for agricultural purposes under 20-Point Programme.
- (c) Change of ownership in Revenue Records is carried out in the manner as provided for in Sec.22 of the Delhi Land Revenue Act, 1954. Further, the records and registers of right are maintained as per provisions of Section 20 to 27 of the Delhi Land Revenue Act, 1954 and Rules framed thereunder.
- (d) No, Sir.
- (e) In view of the reply given to part (d), question does not arise.
- (f) In view of the reply given to part (a), question does not arise.